

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH  
JUDICIAL DEPARTMENT

RSA No. 1655 of 2020 and  
Next date of hearing: - 28.04.2022

Standard Chartered Bank

Vs

Mohinder Singh and Anr.

Petition/Appeal U/s 151 C.L.C. and other relevant provision of C.P.C.

To,

Respondent No.1(a) : Sukhdev son of Late Shri Mohinder Singh, Resident of 272, Village  
Vallah, Amritsar.

Respondent No. 2 : Shri Nirmal Singh son of Late Shri Mohinder Singh, Resident of 272,  
Village Vallah, Amritsar.

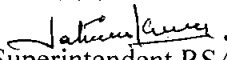
In the above titled petition/appeal, the respondent (s)/defendant(s) could not be served in the ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 28.04.2022 at 10 A.M. sharp.

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(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, Daily Jagbani Jalandhar (Punjabi) for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing i.e. 28.04.2022.

Publication charges will be paid/deposited by the bearer of this letter.

  
Superintendent RSA  
For Registrar Judicial  
Punjab and Haryana High Court  
Chandigarh.

